

[Shri Shah Nawaz Khan].

sident, in relation to the State of Kerala. [Placed in Library. See No. LT-5360/65].

ANNUAL REPORT OF THE STATE TRADING CORPORATION OF INDIA LTD. ETC.

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:—

- (1) (i) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-5361/65].

- (2) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1964-65, under section 19 of the said Act. [Placed in Library. See No. LT-5362/65].

ANNUAL REPORT OF AIR INDIA ETC.

The Minister of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 37 read with sub-section (4) of section 15 of the Air Corporation Act, 1953:—

- (1) Annual Report of the Air-India along with the Annual Accounts for the year 1964-65 and Audit Report thereon. [Placed in Library. See No. LT-5363/65].
- (2) Annual Report of the Indian Airlines Corporation along with the Annual Accounts for

the year 1964-65 and Audit Report thereon. [Placed in Library. See No. LT-5364/65].

ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LIMITED, ETC.

Shri Manubhai Shah: On behalf of Shri T. N. Singh I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-5365/65].

NOTIFICATION UNDER MADRAS CO-OPERATIVE SOCIETIES ACT

The Minister of Community Development and Co-operation (Shri S. K. Dey): On behalf of Shri B. S. Murthy I beg to lay on the Table under sub-section (5) of section 65 of the Madras Cooperative Societies Act, 1932, a copy of Notification S.R.O. No. 343/65 published in Kerala Gazette dated the 14th September, 1965, making certain amendments to the Rules issued by the Government of Kerala under the said Act. [Placed in Library. See No. LT-5366/65].

SEVENTH REPORT OF THE COMMISSIONER OF LINGUISTIC MINORITIES

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): I beg to lay on the Table a copy of Seventh Report of the Commissioner of Linguistic Minorities for

the period from 1st January to 31st December, 1964, under article 350B(2) of the Constitution. [Placed in Library. See No. LT-5367/65].

ORDER OF THE DELIMITATION COMMISSION ETC.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy each of following papers:—

- (1) Order No. 11 of the Delimitation Commission determining the Parliamentary and Assembly constituencies in the State of Mysore, published in Notification No. S.O. 3709 in Gazette of India dated the 27th November, 1965, under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-5368/65].
- (2) Report of the Working Group on the Khadi and Village Industries along with its Appendices and the Comments of the Khadi and Village Industries Commission thereon. [Placed in Library. See No. LT-5369/65].
- (3) Report of the General Election to the Kerala Legislative Assembly, 1965. [Placed in Library. See No. LT-5370/65].

Shri Hari Vishnu Kamath (Hoshangabad): Arising out of part (3) of this item, laid on the Table by Shri Jaganatha Rao, namely elections in Kerala, may I know, on a point of clarification, whether it is a fact, as stated by the Governor of Kerala, Shri A. P. Jain, that a general election in Kerala is in the offing, whether there is a conflict between him and the Congress President, Mr. Kamaraj, and, if so, what the present position is about Kerala?

Mr. Speaker: This is a paper laid on the Table, on the elections that were held last time.

Shri Hari Vishnu Kamath: I know. Arising out of that...

Mr. Speaker: That does not arise.

LIST OF INDIAN NATIONALS WHO HAVE DEPOSITED JEWELLERY WITH INDIAN EMBASSY, RANGOON

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): I beg to lay on the Table a List of Indian Nationals who have deposited their jewellery with the Indian Embassy at Rangoon. [Placed in Library. See No. LT-5371/65].

Shri S. M. Banerjee (Kanpur): Now, in connection with this list of Indian nationals who have deposited their jewellery with the Indian Embassy at Rangoon, I would like to know... (Interruption).

श्री बागड़ी (हिसार) : इस बर्मा के मामले के बारे में मैं कुछ कहना चाहता हूँ ..

अध्यक्ष महोदय : प्रश्न नहीं ।

श्री बागड़ी : प्रायः सब का तो पीका देते हैं मुझ को नहीं देते

अध्यक्ष महोदय : प्रश्न प्रायः इस तरह नहीं समझते तो कोई चारा नहीं । (Interruption)

Shri Vidya Charan Shukla (Mahasamund): Why is Shri Banerjee interrupting?

Shri S. M. Banerjee: He is on the Panel of Chairmen and still he is not showing maturity.

Mr. Speaker: Order, order. That is a reflection on all the Presiding Officers.

Shri S. M. Banerjee: I am sorry, Sir. Now, I want to know whether any agreement has been reached between the Government of India and the Government of Burma regarding the repatriation of jewellery and moveable articles from Burma.

Mr. Speaker: He cannot answer it now.